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Government of India  
Ministry of Home Affairs

NOTIFICATION

New Delhi, the 5 March, 1968.

G.S.R. 450.- In exercise of the powers conferred by section 10 of the Dadra and Nagar Haveli Act, 1961 (35 of 1961), the Central Government hereby extends, with effect from the 1st day of April, 1968, to the Union territory of Dadra and Nagar Haveli, the Opium Act, 1857 (13 of 1857) and the Opium Act, 1878 (1 of 1878).

[No.F.10/1/67-UTL-100]

Sd.

(P. N. Kaul)  
Deputy Secretary to the Govt. of India.

No.F.10/1/67-UTL New Delhi, the 5 March, 1968.

Copy forwarded to -

1. The Secretary to the Administrator, Dadra and Nagar Haveli, SILVASSA (Via Vapi, Distt. Surat, W. Rly) (with 10 spare copies) with reference to his letter No.ADM/LAW/225 dated 26th December, 1967, addressed to the Ministry of Finance (Deptt. of Revenue and Insurance). The receipt of these copies may kindly be acknowledged. The powers of the State Government under these two Acts will be delegated to the Administrator, by notification under article 239 of the Constitution. The notification will be issued on 1st April, 1968. In the meantime, the Administration may, in consultation with the Ministry of Finance (Deptt. of Revenue and Insurance), complete all preliminary action for enforcing these Acts including the drafting of rules, etc., which will have to be made by the Administrator in exercise of the powers of the State Government under the Acts. The rules, etc., made by the Administrator may kindly be furnished to this Ministry for record in due course. [The rules made by the Governments of the adjoining States of Maharashtra and Gujarat / can be adopted as models.]

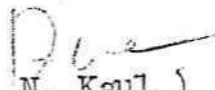
2. The Ministry of Finance (Deptt. of Revenue and Insurance), NEW DELHI (with 10 spare copies) with reference to their U.O.No.F.20/2/64-OP dated 8th February, 1968. It may kindly be noted that the rules, etc., made by the Central Government, if any, under these two Acts prior to 1st April, 1968 will have to be extended to Dadra and Nagar Haveli, if they are to have any application to that Union territory. Necessary action in this regard will have to be taken by the Ministry of Finance (Deptt. of Revenue and Insurance) on or after 1st April, 1968 (i.e.

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after these Acts have come into force in the Union territory of Dadra and Nagar Haveli). All the rules, etc., made by the Central Government generally for the territories on or after 1-4-1968, will apply automatically to Dadra and Nagar Haveli. The Ministry of Finance (Deptt. of Revenue and Insurance) may kindly keep this Ministry informed of the action they take in relation to the enforcement of these Acts in Dadra and Nagar Haveli and also give suitable instructions on the subject to the Administration, in this behalf.

/ to  
which  
these  
Acts  
apply;

3. The Ministry of Law (Leg. Deptt. - Shri A. K. Srinivasamurthy, Deputy Legislative Counsel), NEW DELHI, with reference to their U.O.No.757/68-SRO dated 23rd February, 1968.
4. All Ministries and Departments of the Government of India, except the Ministry of Finance (Deptt. of Revenue and Insurance) and Ministry of Law (Leg. Deptt.)
5. GP Section, Ministry of Home Affairs, NEW DELHI.

  
( P. N. Kaul )  
Deputy Secretary to the Govt. of India.